

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 370/97.

Thursday, this the 21st day of October, 1999.  
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Coram: Hon'ble Shri Justice K.M. Agarwal, Chairman.

Valmik Parashuram Patil,  
N-4, C-10, CIDCO Colony,  
AT P.O. Aurangabad-431003.  
(By Advocate Shri S.P. Kulkarni)

...Applicant.

Vs.

1. Union of India through  
Superintendent of Post Offices,  
Jalgaon Postal Division,  
At P.O. Jalgaon -424 001.
  2. Post Master - General,  
Aurangabad Region,  
AT P.O. Aurangabad - 431 002.
  3. Director of Accounts (Postal)  
Office of D.A. (P)  
AT P.O. Nagpur.
  4. Chief Post Master General,  
Maharashtra Circle,  
GPO Building, Fort,  
PO ; Mumbai - 400 001.
  5. Sub-Divisional Inspector (Postal)  
Chaligaon Sub-Dvn. P.O. Chaligaon,  
AT P.O. Chalisgaon,  
(DIST. Jalgaon).
- (By Advocate Shri S.S. Karkera for  
Shri P.M. Pradhan)

...Respondents.

: O R D E R (ORAL) :

(Per Shri Justice K.M. Agarwal, Chairman)

Heard Shri S.P. Kulkarni, counsel for the applicant and  
Shri S.S. Karkera, counsel for the respondents.

2. The deceased employee Shri Parashuram Sonji Patil was in  
the employment of the Respondents since 1934. In ordinary course  
of time he would have retired on 30.6.1976. But, he remained on  
unauthorised absence from 4.5.1962 to till the date of his

...2.

superannuation. After the expiry of the date of superannuation and in the year 1997, the applicant filed the present O.A., soon thereafter, he died. The applicant is one of the sons of the deceased who is a major. His wife had pre-deceased him. His other children are grown up and major persons. Under these circumstances, the learned counsel for the applicant made a prayer for permission to withdraw the O.A. Permission is granted. Accordingly, it is hereby dismissed as withdrawn. No costs.



(K.M.AGARWAL)

CHAIRMAN.

B.